

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
O.A.No.8/2013**

Tuesday, this the 21<sup>st</sup> day of May, 2013

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

V.J Xavier  
S/o.Joseph, Skipper-in-Charge  
Central Institute of Fisheries Nautical and Engineering Training Unit  
Royapuram, Chennai – 13, Residing at Velivil House  
BTS Road, Devankulangara,  
Edappally, Kochi - 24  
...Applicant

(By Advocate Mr.T.A Rajan)

**Versus**

1. Union of India represented by Secretary  
Government of India  
Ministry of Agriculture  
Department of Animal Husbandry  
Dairying and Fisheries  
New Delhi – 110 001
2. Union of India represented by Secretary  
Government of India  
Ministry of Finance  
New Delhi – 110 001
3. The Director  
Central Institute of Fisheries Nautical and Engineering Training  
Foreshore Road  
Kochi – 16
4. The Officer-in-Charge  
Central Institute of Fisheries Nautical and Engineering Training Unit  
Royapuram, Chennai - 13  
...Respondents

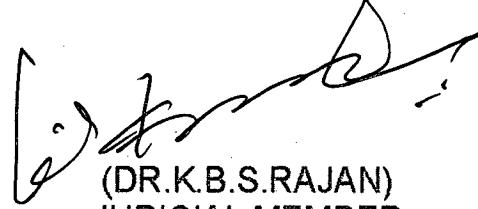
(By Advocate Mr.George Joseph, ACGSC)

This application having been heard on 21.05.2013 this Tribunal  
on the same day delivered the following :-

*[Signature]*

ORDER

1. The simple question involved in this case is about the entitlement of transfer benefits on account of tour which exceeded 180 days. Initially vide Annexure A-9, the respondents had only stated that the matter was taken up with the Ministry in regard to the grant of transfer benefits to the applicant. In the reply statement it has been stated that the same is under consideration by the respondents.
2. Counsel for the applicant submits that this O.A can be disposed of with a direction to the respondents to consider the case of the applicant in accordance with law and make available the benefits due to him within a time schedule.
3. Having heard the counsel for the parties, it is felt that this O.A can be disposed of with a direction to consider the case of the applicant for grant of transfer benefits in respect of the tour which extended 180 days and pass necessary orders within a period of two months from the date of communication of this order. The necessary transfer benefits, if any, be granted within a further period of a month. No costs.



(DR.K.B.S.RAJAN)  
JUDICIAL MEMBER

SV

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
C.P(C) 116/13 in O.A.No.8/2013**

Tuesday , this the 26<sup>th</sup> day of November, 2013

**C O R A M :**

**HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER  
HON'BLE MR.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

V.J Xavier  
S/o.Joseph, Skipper-in-Charge  
Central Institute of Fisheries Nautical  
and Engineering Training Unit  
Royapuram, Chennai – 13  
Residing at Velivil House  
BTS Road, Devankulangara  
Edappally, Kochi - 24

- Petitioner

(By Advocate Mr.T.A Rajan)

Versus

1. Sri.Gokul Chandra Pati  
Secretary to Government of India  
Ministry of Agriculture  
Department of Animal Husbandry  
Dairying and Fisheries  
New Delhi – 110 001
2. Sri.R.S.Gujral  
Secretary to Government of India  
Ministry of Finance  
Department of Expenditure  
New Delhi – 110 001
3. Sri.Ramesh Chandra Sinha  
Director  
Central Institute of Fisheries Nautical  
and Engineering Training  
Foreshore Road, Kochi – 16
4. Sri.M.Devadhasan  
Officer -in-charge  
Central Institute of Fisheries Nautical  
and Engineering Training  
Royapuram, Chennai – 13

- Respondents

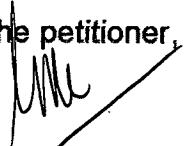
(By Advocate Mr.George Joseph, ACGSC)

This application having been heard on 26<sup>th</sup> November, 2013 this  
Tribunal on the same day delivered the following :-

**ORDER****BY HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER**

When this Contempt Petition is taken up for consideration, it is brought to our notice that the respondents have passed an order on July 24, 2013 in compliance of the direction issued by this Tribunal in the above Original Application.

2. However, learned counsel for the petitioner takes strong exception and contends that the above order is untenable.
3. If the petitioner is aggrieved by the above order, it will be open to him to pursue the matter further in accordance with law. With that liberty reserved in favour of the petitioner, this Contempt Petition is closed.

  
**K.GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**

  
**JUSTICE A.K.BASHEER**  
**JUDICIAL MEMBER**

SV